

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.12 - IA/554(AHM)2024
in
CP(IB)/322(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Svakarma Finance Private Limited
V/s
Yours Ethnic Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.
For the Respondent :

ORDER

IA/554(AHM)2024

This is an Application filed under Section 12(2) read with Section 60(5) of the Insolvency and Bankruptcy Code, 2016 also read with Rule 11 of the National Company Law Tribunal Rules, 2016 seeking extension of 90 (ninety) days as well as exclusion of 30 (thirty) days in Corporate Insolvency Resolution Process (CIRP) of Corporate Debtor- M/s Yours Ethnic Foods Private Limited.

Considering the submissions made by the Ld. Counsel for the Applicant/RP, we as an interim measure, allow exclusion of 30 days period in view of stay order of Hon'ble NCLAT between 01.11.2023 and 30.11.2023, reckoning that date of CIRP would now end on 06.05.2024.

Relist the matter on 24.04.2024.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)